

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 2419 of 2004

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Soharai Bedia Petitioner

Versus

The State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. H.K. Mahato, Advocate.
For the Respondent-State : Mr. P.C. Roy, S.C. (L&C).
For the Respondent Nos. 5 to 7 : Mr. A.N. Deo, Advocate.

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11/06.09.2021.

Learned counsel for the petitioner, Mr. H.K. Mahato has submitted that the name of legal heirs of deceased respondent no. 5, Brahmdeo Singh, have been mentioned in para-4 of I.A. No. 1084/2021, wherein it has been mentioned that 5(i) Amit Singh s/o Late Gyanand Singh, s/o Late Brahmdeo Singh.

Learned counsel for the petitioner has submitted that Amit Singh is son of Late Gyanand Singh and the said Gyanand Singh was son of deceased respondent no. 5, Late Brahmdeo Singh and Gyanand Singh died earlier to Brahmdeo Singh. Respondent no. 5, Brahmdeo Singh is basically grandfather of Amit Singh.

Learned counsel for the private respondent nos. 5 to 7, Mr. A.N. Deo has prayed for two weeks' time to file reply to the aforesaid interlocutory application.

Put up this case after two weeks.

(Kailash Prasad Deo, J.)

Sunil/-